

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**OA No. 266/2022**

**IN THE MATTER OF:**

Narayan Das & Ors.

.....Applicant

**VERSUS**

State of Himachal Pradesh and others

.....Respondents

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Respondent No. 5

Dated: 04.04.2023

Place: Shimla

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

OA No. 266/2022

**IN THE MATTER OF:**

Narayan Das & Anr.

.....Applicant

**VERSUS**

State of H.P. & Ors.

.....Respondent

**REPLY ON BEHALF OF RESPONDENT  
NO. 5 i.e. HP STATE POLLUTION  
CONTROL BOARD.**

**MAY IT PLEASE YOUR LORDSHIPS**

1-2 In reply to paras 1-2 of the complaint (registered as OA no. 266/2022), it is submitted that the land in question comprises in Khasra No. 308/1 at Mauja up-Mohal Banuti, P.O. Rodi, Teshil Shimla (Rural), District Shimla, HP and the status of the land is *Charagah*. As per revenue record, the land is in the ownership of Government of HP and the same is recorded as '*Kabza Swayam Tabe Hakuk Bartan Bartandaran Mutabik Naksha Bartan*' measuring 33.56 Biswa. As such contents of the paras relate to Forest Department.

3. That the contents of para-3 regarding celebration of 'Van Mahotsav' and plantation on the said land pertain to Forest Department and need no reply of the State Board.

4-5 That the contents of paras 4-5 relate to the issue of change of land use by Panchayat representatives which pertains to and calls for the reply of Forest Department and do not pertain to

**ATTESTED**  
COMMISSIONER

Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Him Parivesh,  
Phase - III, New Shimla-9

the State Board. In this regard, it is submitted that on the direction of this Hon'ble Tribunal, joint inspection of the said land conducted on 19.05.2022 and as per the report of the Committee, no such indicators of felled tree logs/timber were found on the spot hence, alleged illicit felling of trees for the development of ground was not proved. However, it was reported that leveling of land has been done by using JCB and it is presumed that certain bushes have been removed from the site. (Copy of report is annexed as **Annexure R-5/1**).

6. That the contents of para-6 relate to alleged removal and re-installation of pipe line by I & PH department on the outer side of the ground, which do not pertain to the State Board.

7. That the contents of para-7 relate to HPSEBL and do not pertain to the State Board.

8. That the contents of para 8 relate to alleged holding of 'employment-fest' on the said spot which do not pertain to and need no reply from the State Board.


9-10 That the contents of para 9-10 relate to the alleged issues of leveling of ground and cutting of trees. In this regard, as already stated supra, during joint inspection of the site in question conducted on 19.05.2022, no such indicators i.e. stumps of felled tree log/timber were found on spot hence, illicit felling of trees for the development of ground could not be detected as per report of the Committee. However, leveling of land has been done by using JCB and it is presumed that certain bushes have been removed from the site.

11-12 That the contents of para 11-12 relate to organizing a sports meet and use of JCB, thereby causing damage to the

Ayurvedic Health Center, Banuti, which do not pertain to the State Board.

13. That the contents of para 13 relate to alleged damage to trees on the land of HPSEBL and up gradation of transformer which pertain to HPSEBL and as per applicant's own averments, he has no objection to it.
14. That the contents of para 14, regarding use of said ground for different activities by local residents do not pertain to the State Board. However, in reference to the issue of felling of trees, as already stated supra, no indications of felling of trees were found on the spot at the time of inspection by the Committee.
15. That the contents of para 15 relate to the existence of trees at the periphery of the said ground. It is relevant to mention here that in pursuance to the directions passed by this Hon'ble Tribunal, the State Board had requested the District Magistrate, Shimla and Forest Department, GoHP, Shimla vide correspondences dated 23.07.2022 & 02.02.2023, to ensure that there is no cutting of trees or removal of any other vegetation from the land in question and maintain the status quo thereon. (Copies of correspondences are annexed as **Annexure R-5/2, collectively**). Consequently, directions were issued by the Deputy Commissioner, Shimla to the concerned Sub-Divisional Magistrate, Shimla (Rural) to ensure that no further change in the topography/landscape of the Khasra No. 308/1 is made and there is no cutting of trees or removal of any other vegetation from the same vide letters dated 18.08.2022 and 06.02.2023. (Copies of letters are annexed as **Annexure R-5/3, collectively**).

ATTESTED  
DEPUTY COMMISSIONER

  
Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Him Parivesh,  
Phase - III, New Shimla-9

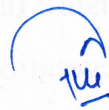
16-17 That the contents of para 16-17 are wrong hence denied. It is pertinent to mention here that as per the latest inspection of the said land carried out on 04.02.2023, there is no further change in the topography of the said land hence status quo has been maintained. (Copy of inspection report a/w photograph is annexed as **Annexure R-5/4**) Moreover, as already stated supra, directions in this regard have already been issued by the Deputy Commissioner, Shimla to the Sub-Divisional Magistrate, Shimla (Rural).

18. That the contents of para-18 are a matter of record hence, need no reply from the State Board.

**Prayer:-**

In view of submissions made above, it is humbly submitted that in the light of the facts and circumstances stated herein above, the instant OA may kindly be disposed of qua the respondent Board. Any other order deemed fit by this Hon'ble Tribunal may kindly be passed in public interest.

Dated: 4.4.23  
Place: Shimla

  
**Respondent No. 5**

Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Him Parivesh,  
Phase - III, New Shimla-9

**ATTESTED**

**OATH COMMISSIONER**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI

OA No. 266/2022

IN THE MATTER OF:

Narayan Das & Anr.

.....Applicant

VERSUS

State of H.P. & Ors.

.....Respondent

AFFIDAVIT

I, Lalit Kumar, son of late Sh. Surender Kumar, aged 34 years, presently, working as Environmental Engineer, H.P. State Pollution Control Board, Him Parivesh, Phase-III, BCS, New Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under: -

- 1. That I am competent to file the accompanying reply to the OA which has been drafted at my instance and under my instructions.
2. That the contents paras 1-18 of reply are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on 4th day of April, 2023.

Certified that the above/overleaf was declared before me on solemn affirmation on this day of April at Shimla by Sh. Lalit Kumar who was identified by Sh. Advocate ALO.



Oath Commissioner HP High Court, Shimla

All Outings and Corrections are duly attested by me.

Oath Commissioner

DEPONENT

Environmental Engineer, HPSPCB, Regional Office, 1st Floor, Him Parivesh, Phase - III, New Shimla-9

Identified by

TESTED

OATH COMMISSIONER

Inspection Report of The Joint Committee Carried Out On 19.05.2022 in Compliance to Order Dated 26.04.2022 Passed By Hon'ble National Green Tribunal In OA No. 266 Of 2022 Titled as "Narayan Das & Anr. V/S State Of Himachal Pradesh & Others".

**Background Note:-** Hon'ble National Green Tribunal on 26.04.2022 in the matter of OA No. 266 of 2022 titled as Narayan Das & Anr. V/s State of Himachal Pradesh & Ors. related to alleged change of land use of Govt. Land at Khasra No. 308/1 by cutting about 450-500 trees near Banuti, District Shimla passed the following orders.

*".....2. In view of the serious allegations made in the present letter petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of State PCB, Divisional Forest Officer and Deputy Commissioner, Shimla. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law....."*

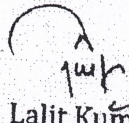
In compliance to the orders passed by Hon'ble National Green Tribunal on 26.04.2022, site inspection was carried out by the joint committee comprising of Deputy Commissioner, Shimla, Divisional Forest Officer, Shimla and Regional Officer, HPSPCB Shimla on 19.05.2022. Sh. Narayan Dass, the complainant was also present at site. The point wise factual report is as under:-

- The site in question i.e. Khasra No. 308/1 falls in Mauja Up-Mohal Banuti, PO Rodi, Tehsil Shimla (Rural), Distt. Shimla (HP) and the status of land is Charagah. As per revenue record, the owner of the land is Government of Himachal Pradesh and the possession of land is recorded as 'Kabja Swayavam Tabe Hakuk Bartan Bartandaran Mutabik Naksha Bartan' measuring 33.56 biswa.
- In the alleged play ground, no such indicators e.g. stumps of the felled tree logs/timber were found on spot which proves that illicit felling of trees have taken place for the development of ground. However, the levelling of the land has been done using JCB and it is presumed that certain bushes have been removed from the site.
- The HPSEBL is in occupation of the Khasra No. 308 Mauja Up-Mohal Banuti, Tehsil and District Shimla adjacent to ground. The HPSEBL during the year 2017-18 had applied for felling of trees for the installation of 33 KV sub station and the then CCF Shimla Forest Circle vide letter no. C-28-B-1265 Shimla -11027 dated 02.01.2018 conveyed the approval for the felling of 26 trees of various

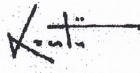
species/classes besides 6 no. saplings for the installation of the said sub station of the HPSEBL.

- The said land forms part of the allotable pool of revenue department as certain land has been found allotted vide which residential houses have been found constructed.
- No Government Forest land exists in and around the said Khasra No.

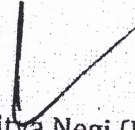
It is pertinent to mention here that when Sh. Narayan Dass, the complainant was asked about his grievance, he apprised that he has not made any complaint to any authority regarding cutting of trees and it is totally baseless. The statement of Sh. Narayan Dass was recorded and is attached as **Annexure-I**.



Lalit Kumar  
Environmental Engineer,  
HPSPCB, Shimla



Krishan Kumar  
Divisional Forest Officer,  
Shimla (Rural)



Aditya Negi (IAS)  
Deputy Commissioner,  
Shimla

मैं नारायण दास, निवासी ग्राम बनूली, डा०धर रोड़ी, तहसील व जिला शिमला। यह बयान देता हूँ कि मैंने बनूली में खसरा नं० ३४/1 में USD-50000 के कलम से संबंधित कोई भी शिकायत किसी भी विभाग को नहीं की है। यह शिकायत पूरी तरह से निराधार है।

दिनांक :- 19 मई, 2022

नारायण दास

नारायण दास

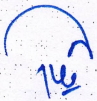
गाँव - बनूली

डा०धर - रोड़ी

तहसील जिला - शिमला

हि० प्र० 171011

AHuted.



Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Him Parivesh,  
Phase - III, New Shimla-9

**HP State Pollution Control Board,**  
Below BCS, Phase-III, New Shimla

No. PCB-OA No. 266/2022- 6326-31

Dated: 23-07-22

To

1. District ~~Magistrate~~  
District Shimla H.P.
2. The Principal Chief Conservator of Forest  
Department of Forest, Talland  
Shimla H.P.

**Subject: Reg. Order dated 20.07.2022 in O.A. No. 266/2022, titled as Narayan Das & ors. Vs. State of H.P. passed by Hon'ble NGT.**

Sir,

Please find enclosed herewith, copy of Hon'ble NGT's order dated 20.07.2022 passed in afore-cited matter.

*".....5. Before proceeding further, we consider it appropriate to seek response from the Principal Secretaries, Departments of Revenue, Forests and Panchayti Raj, Government of Himachal Pradesh with reference to these aspects and allegations made in the application.*

*6. Accordingly, notices alongwith copies of the application and Report be issued and got served on Principal Secretaries, Departments of Revenue, Forests and Panchayti Raj, Government of Himachal Pradesh by email requiring them to file replies/response to the aspects referred to above and the allegations made in the application within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

*7. In the meanwhile, State PCB and District Magistrate, Shimla are directed to ensure that no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same.*

*List for further consideration on 13.10.2022....."*

In this connection, as directed by the Hon'ble NGT, you are requested to ensure that there is no further change in the topography/landscape of the said land and there is no cutting of trees or removal of any vegetation from the same. As such, field staff of Revenue and Forest Deptt. may be deployed on the spot to ensure status quo failing which all responsibility shall be of your departments.

**(Encl: As above)**

Signed by Apoorv Devgan

Date: 23-07-2022 13:25:40

(Apoorv)

**Devgan, IAS)**

Member Secretary

HPSPCB, Shimla

**Copy forwarded to:-**

1. **The Principal Secretary, Department of Forest, GoHP Shimla H.P.** for information and necessary action please.
2. **The Principal Secretary, Department of Revenue, GoHP Shimla-2 H.P.** for information and necessary action.
3. **The Principal Secretary, Panchayati Raj Deptt., GoHP Shimla-2 H.P.** for information and necessary action.
4. **The Regional Officer, HPSPCB, Shimla, District Shimla H.P.** In continuation to this office endorsement No. HPSPCB (DL-318)/OA No. 266/2022/-1711-13 dated 04.05.2022, you are requested to ensure follow-up/compliance of department/agencies concerned in Khasra No. 308/1 at Banuti P.O. Rodi, Distt. Shimla H.P.

-sd-

**(Apoorv Devgan, IAS)**

Member Secretary

HPSPCB, Shimla

1/179349/2023

**HP State Pollution Control Board,**  
Below BCS, Phase-III, New Shimla

No. HPSPCB(DL-318)/OA No. 266/2022/-20183-85  
Dated:- 2/2/2023

To

1. **The District Magistrate**  
District, Shimla, HP.
2. **Principal Chief Conservator of Forest**  
Depatt. Of Forest, Talland  
District Shimla H.P.

**Subject:- Compliance of order dated 20-01-2023 passed by the Hon'ble NGT in OA No. 266/2022 titled Narayan Dass & Anr V/s State of HP &ors.**

Sir,

In continuation to this office letter no. 6326-31, dated 23.07.2022, please find enclosed herewith copy of order dated 20.01.2023 passed by the Hon'ble NGT in the aforesaid matter related to illegal change of land use, cutting of deodar cheer trees etc. at Village Banuti, Distt. Shimla, H.P. wherein, following directions have been passed:-

".....4. Reply/response on behalf of respondents no. 1 to 6 be filed within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

5. List for further consideration on 06.04.2023.

6. In the meanwhile, State PCB and District Magistrate, Shimla are directed to ensure that no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same.."

In this connection, as directed by the Hon'ble NGT, you are requested to file reply/response and ensure that there is no further change in topography/landscape of the refered Khasra number and there is no cutting of trees or removal of any other vegetation thereon. So, you are also requested to deploy Field Staff of Revenue & Forest Department on the spot to ensure status quo.

**Encl: As above)**

Signed by Apoorv Devgan  
Date: 02-02-2023 15:39:33

(Apoorv Devgan, IAS)  
**Member Secretary,**  
**HPSPCB-Shimla**

o/c

Copy forwarded to: -

- **The Regional Officer, HPSPCB, Shimla** for information/necessary follow-up action & ensure status-quo through the authorities concerned for compliance at their end. Point-wise comments/information be also submitted to this office within 15 days positively in reference to Joint Report & complaint, so that the reply is filed in the Hon'ble NGT.

-sd-  
(Apoorv Devgan, IAS)  
**Member Secretary,**  
**HPSPCB-Shimla**

AHeted

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Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Nirm Parivesh,  
Phase - III, New Shimla-9



# HP STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, "HIM PARIVESH"

PHASE - III, NEW SHIMLA - 171009

[www.hppcb.nic.in](http://www.hppcb.nic.in)

Phone No. - 0177-2673274



No. PCB/ROS/ Court Case (OA No. 266/22)/2022-102022 Dated- 18/08/2022

To,

**The Sub-Divisional Magistrate,**

Sub-Division- Shimla (Rural),

Shimla (HP).

**Subject: - Hon'ble National Green Tribunal order dated 20.07.2022 passed in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. - regarding.**

This is in reference to order passed by Hon'ble NGT on 20.07.2022 in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. wherein direction have been issued to ensure that, no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same.

In this context, you are hereby directed to comply with the order of Hon'ble National Green Tribunal in letter & spirit.

**Enclosed: - Hon'ble NGT order dated 20.07.2022**

Aditya Negi, IAS

Deputy Commissioner, Shimla

**Copy forwarded** to the following with the direction to ensure compliance of the order dated 20.07.2022 passed by Hon'ble NGT, in letter & spirit: -

- 1) **The Divisional Forest Officer**, HP Forest Department, Division Shimla (Rural), Mist Chamber, Distt. Shimla (HP).
- 2) **The Block Development Officer**, Block Totu, Distt. Shimla (HP).

Aditya Negi, IAS

Deputy Commissioner, Shimla

**HP STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, "HIM PARIVESH"**  
**PHASE - III, NEW SHIMLA - 171009**  
[www.hppcb.nic.in](http://www.hppcb.nic.in)  
**Phone No. - 0177-2673274**



No. PCB/ROS/ Court Case (OA No. 266/22)/2023- 2139-41

Dated-06-02-2023

To,

**The Sub-Divisional Magistrate,**  
Sub-Division- Shimla (Rural),  
Shimla (HP).

**Subject: - Hon'ble National Green Tribunal order dated 20.01.2023 passed in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. - regarding.**

This is in reference to order passed by Hon'ble NGT on 20.01.2023 in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. wherein direction have been issued to ensure that, no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same.

In this context, you are hereby directed to comply with the order of Hon'ble National Green Tribunal in letter & spirit.

**Enclosed: - Hon'ble NGT order dated 20.01.2023**

Aditya Negi, IAS  
Deputy Commissioner, Shimla

**Copy forwarded** to the following with the direction to ensure compliance of the order dated 20.01.2023 passed by Hon'ble NGT, in letter & spirit: -

- 1) **The Divisional Forest Officer, HP Forest Department, Division Shimla (Rural), Mist Chamber, Distt. Shimla (HP).**
- 2) **The Block Development Officer, Block Totu, Distt. Shimla (HP).**

Attended.

llh

Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Him Parivesh,  
Phase - III, New Shimla-9

Aditya Negi, IAS  
Deputy Commissioner, Shimla

**Inspection Report in Compliance to Order Dated 20.01.2023 Passed By Hon'ble National Green Tribunal In OA No. 266 Of 2022 Titled as "Narayan Das & Anr. V/S State Of Himachal Pradesh & Others".**

**Background Note:-** Hon'ble National Green Tribunal passed the following orders on 20.01.2023 in the matter of OA No. 266 of 2022 titled as Narayan Das & Anr. V/s State of Himachal Pradesh & Ors. related to alleged change of land use of Govt. Land at Khasra No. 308/1 by cutting about 450-500 trees near Banuti, District Shimla.


*".....6. In the meanwhile, State PCB and District Magistrate, Shimla are directed to ensure that no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same....."*

In compliance to the orders passed by Hon'ble National Green Tribunal on 20.01.2023, site inspection was carried out by the State Board on 04.02.2023 and it was observed that there is no further change in the topography/landscape on the site (Copy of the photographs attached as **Annexure-I**).

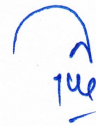
Further, directions have been issued by Deputy Commissioner, Shimla to the Sub Divisional Magistrate, Shimla (Rural) vide letters dated 06.02.2023 and 18.08.2022 to ensure that no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same (Copy of letters attached as **Annexure-II**).



**Meharban Bharti  
Jr. Environmental  
Engineer,  
HPSPCB, Shimla**



**Deepak Dogra  
Asstt. Environmental  
Engineer,  
HPSPCB, Shimla**



**Lalit Kumar  
Environmental Engineer,  
HPSPCB, Shimla**

3/2023



**HP STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, "HIM PARIVESH"**  
**PHASE - III, NEW SHIMLA - 171009**  
[www.hppcb.nic.in](http://www.hppcb.nic.in) Phone No. - **0177-2673274**



No. PCB/ROS/ Court Case (OA No. 266/22)/2023- 2139-41

Dated-06-02-2023

To,

**The Sub-Divisional Magistrate,**  
Sub-Division- Shimla (Rural),  
Shimla (HP).

**Subject: - Hon'ble National Green Tribunal order dated 20.01.2023 passed in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. - regarding.**

This is in reference to order passed by Hon'ble NGT on 20.01.2023 in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. wherein direction have been issued to ensure that, no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same.

In this context, you are hereby directed to comply with the order of Hon'ble National Green Tribunal in letter & spirit.

**Enclosed: - Hon'ble NGT order dated 20.01.2023**

dc  
Aditya Negi, IAS  
Deputy Commissioner, Shimla

**Copy forwarded** to the following with the direction to ensure compliance of the order dated 20.01.2023 passed by Hon'ble NGT, in letter & spirit: -

- 1) **The Divisional Forest Officer, HP Forest Department, Division Shimla (Rural), Mist Chamber, Distt. Shimla (HP).**
- 2) **The Block Development Officer, Block Totu, Distt. Shimla (HP).**

dc  
Aditya Negi, IAS  
Deputy Commissioner, Shimla



**HP STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, "HIM PARIVESH"**  
**PHASE - III, NEW SHIMLA - 171009**

[www.hppcb.nic.in](http://www.hppcb.nic.in)

Phone No. - 0177-2673274



No. PCB/ROS/ Court Case (OA No. 266/22)/2022 102022

Dated- 18/08/2022

To,


**The Sub-Divisional Magistrate,**  
Sub-Division- Shimla (Rural),  
Shimla (HP).

**Subject: - Hon'ble National Green Tribunal order dated 20.07.2022 passed in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. - regarding.**

This is in reference to order passed by Hon'ble NGT on 20.07.2022 in OA No. 266/2022 titled Narayan Dass & Anr v/s State of HP & Ors. wherein direction have been issued to ensure that, no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same.


In this context, you are hereby directed to comply with the order of Hon'ble National Green Tribunal in letter & spirit.

**Enclosed: - Hon'ble NGT order dated 20.07.2022**

  
Aditya Negi, IAS  
Deputy Commissioner, Shimla

**Copy forwarded to the following with the direction to ensure compliance of the order dated 20.07.2022 passed by Hon'ble NGT, in letter & spirit: -**

- 1) **The Divisional Forest Officer, HP Forest Department, Division Shimla (Rural), Mist Chamber, Distt. Shimla (HP).**
- 2) **The Block Development Officer, Block Totu, Distt. Shimla (HP).**

  
Aditya Negi, IAS  
Deputy Commissioner, Shimla

मैं, नारायण दास निवासी ग्राम बनूली डा. ६४० रोड़ी २० व जिला शिमला पूरे दोबारा हवा में यह बयान देता हूँ कि मैंने बनूली में दूसरा नं. ३०८ व ३०९ में पेड़ों के कलन से संबंधित कोई भी शिकायत किसी भी विभाग को नहीं की है। इस से पहले भी विभिन्न विभागों की संयुक्त निरीक्षण समिति समक्ष १९ मई २०२२ को भी मैं यह बयान दे चुका हूँ।

मैं दोबारा यह दोहराना चाहता हूँ कि यह शिकायत निराधार है। इसके अतिरिक्त मैं यह भी कहना चाहता हूँ कि मेरी गतिमत ठीक नहीं रहती है तथा इस शिकायत से मुझे बर बर मानसिक परेशानी का सामना करना पड रहा है। और भविष्य अगर मेरे नाम से इस तरह की कोई अन्य शिकायत प्राप्त होती है तो उसे अमल में न लाया जाय।

नारायणदास

११/५/२०२३

नारायण दास  
निवासी ग्राम बनूली,  
डा. ६४० रोड़ी, तहसील  
४ जिला शिमला

मैं सन्त राम निवासी ग्राम अचूली डा० एफ रोड़ी तह० व  
जिल्ला शिमला अपने पूरे लोको हवास में यह कमान देता हूँ कि  
मेरा अचूली में खसर नं० 308 व 309, में फेडी के  
कलन से सेवाधा शिकायत से कोई संबंध नहीं है  
वथा यह शिकायत पूरी तरह से निराधार है

सन्तराम

11/4/2023

सन्त राम

निवासी ग्राम अचूली

डा० एफ रोड़ी, तह० व

जिल्ला शिमला

AH/1/20

1/20

Environmental Engineer,  
HPSPCB, Regional Office,  
1<sup>st</sup> Floor, Him Parivesh,  
Phase - III, New Shimla-9

266/20